

Rehabilitation of deserted mental illness patients

3964. SHRI K. SOMAPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any project to rehabilitate those who recovered from mental disease but not taken back by the relatives;

(b) the number of persons retained in the mental hospital or sanatorium after fully recovered from disease; and

(c) whether there exists law to prosecute the legal heirs for not receiving back the persons recovered and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Ministry of Health and Family Welfare has informed that there is no programme or scheme under the National Mental Health Programme for rehabilitation of those who have recovered from mental disease but have not been taken back by the relatives.

(b) The data regarding number of persons retained in the mental hospital or sanatorium after full recovery from disease is not maintained centrally.

(c) Ministry of Health and Family Welfare has informed that there is no provision under the Mental Health Act, 1987 to prosecute the legal heirs for not receiving back the persons recovered.

Reporting of nodal district authorities

3965. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Nodal District Authorities for MPLAD Scheme would report all those works, which are recommended in the districts other than Nodal Districts, as completed after transferring the funds to those districts, even before the works has been grounded;

(b) if so, the details thereof;

(c) if not, whether several Nodal District Authorities are showing the works recommended in other districts as completed after transferring funds;

(d) whether the guidelines stipulate such reporting in Monthly Progress Reports; and

(e) how the Nodal Districts are expected to know the progress of works recommended by Members of Parliament (MPs) in other Districts?

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): (a) to (e) No, Sir. Transfer of funds by the Nodal District Authority to other districts does not imply completion of works.

Para 3.2 of the Guidelines on MPLADS covers such cases:—

“... MP wishes to recommend works in the district other than the Nodal District, in such cases the works list in the prescribed format shall be given to the District Authority of the Nodal District with copy to the District Authority in whose jurisdiction the proposed works are to be executed. The District Authority in whose jurisdiction, the proposed works are to be executed, will maintain proper accounts, follow proper procedure for sanction and implementation for timely completion of works. The District Authority will furnish monthly progress reports, work completion reports, and audit certificates for such works to the Nodal District Authority”.

Separate local bodies cadres

3966. SHRI D. KUPENDRA REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has noted that a large number of urban local bodies are not in a position to utilise their budget allocations due to lack of proper technical support to complete their projects;

(b) if so, the details thereof;

(c) whether Government proposes to set up separate local bodies cadre for smooth functioning of urban local bodies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) Urban Development is a State subject and Government of India supports the efforts of State Governments by providing financial and technical assistance through various programmes and schemes. Lack of technical capacities and support at urban local body level is one of the important reasons for project delays. Atal Mission for Rejuvenation and Urban Transformation (AMRUT) provides financial assistance to States and cities to set up management units by taking experts on contract to assist them in implementation.

(c) and (d) Under AMRUT, constitution and professionalization of municipal cadre is one of the reforms and the Ministry of Urban Development provides capacity building support to the States in the implementation of this reform through technical